

SECTION - III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.CC1661 OF 2017

AND

INTERLOCUTORY APPLICATION NO. 1 AND 2

(Application for condonation of delay in filing and refiling SLP)

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation.)

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM
AND ANOTHER

.....Petitioners

Versus

IDEA CELLULAR LTD. AND ANOTHER

....Respondents

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Ajit Sharma, Advocate on behalf of the petitioners against the judgment and order dated 24th August, 2016 of the High Court of Judicature at Allahabad passed in Writ Tax No. 623 of 2015. There is a delay of 1 day in filing and 26 days in refiling the instant Special Leave Petition.

It is submitted that Special Leave Petition (Civil) No. 37524 of 2016 arising out of common order is pending and was listed before the Hon'ble Court on 04th January, 2017, when the Hon'ble Court directed issue notice and stay (copy of the record of proceedings dated 04th January, 2017 is enclosed herewith for kind perusal of the Hon'ble Court).

The matters along with applications above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 20th Day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

MR. AJIT SHARMA, ADVOCATE

ASSISTANT REGISTRAR

